
Nagaraju Vs Prakash S. Kurdekar

Criminal Revision Petition No. 624 Of 2022

Court: Karnataka High Court At Bengaluru

Date of Decision: Jan. 24, 2025

Citation: (2025) 01 KAR CK 0053

Hon'ble Judges: H.P. Sandesh, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

H.P. Sandesh, J

1. This Court vide order dated 30.06.2022 suspended the sentence of the revision petitioner and thereafter the matter was listed before the Court on

09.12.2024 and none appeared on behalf of the revision petitioner even though the matter was called twice. As a last chance, the matter was ordered

to be listed for admission on 12.12.2024. On 12.12.2024 also none appeared for the revision petitioner and it was ordered to re-list the matter in the

second week of January 2025. On 10.01.2025, the matter was called twice i.e., in the morning session as well as in the afternoon session, but there

was no representation on behalf of the revision petitioner. However, in the ends of justice one more opportunity was given and it was made clear that

if the learned counsel for the revision petitioner does not appear on the next date of hearing, the petition will be dismissed for non-prosecution. In spite

of the said order, today also there is no representation on behalf of the revision petitioner. Except on the date of getting the order of suspension of

sentence, the learned counsel for the revision petitioner never appeared before the Court and is not pursuing the matter diligently.

2. Hence, the criminal revision petition is dismissed for non-prosecution.